

Through Fax

(J.H.C. Sch. 1-7)

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From:
Rajesh Kumar Vaish,
Registrar (Administration),
High Court of Jharkhand
Ranchi.

File No. XXII(6)/1/2017-18/Apptt.
Letter No. _____/Apptt.
Dated

To,

1. Ms. Nirmala Barla, Addl. Civil Judge (Jr. Div.), Bokaro,
2. Sri Vivek Kumar, Addl. Civil Judge (Jr. Div.), Bokaro,
3. Sri Milan Kumar, Addl. Civil Judge (Jr. Div.), Bokaro (Bermo at Tenughat),
4. Sri Shivam Chaurasia, Addl. Civil Judge (Jr. Div.), Chaibasa (West Singhbhum),
5. Sri Ravi Shanker Pandey, Addl. Civil Judge (Jr. Div.), Chatra,
6. Sri Alok Marandi, Addl. Civil Judge (Jr. Div.), Chatra,
7. Sri Bikrant Ranjan, Addl. Civil Judge (Jr. Div.), Daltonganj (Palamau),
8. Sri Rohit Kumar, Addl. Civil Judge (Jr. Div.), Daltonganj (Palamau),
9. Sri Rajendra Prasad, Addl. Civil Judge (Jr. Div.), Daltonganj (Palamau),
10. Sri Ajay Bishu Minz, J.M. 1st Class, Deoghar,
11. Sri Narendra Kumar, J.M. 1st Class, Madhupur (Deoghar),
12. Sri Anil Kumar, J.M. 1st Class, Madhupur (Deoghar),
13. Ms Shruti Soren, Addl. Civil Judge (Jr. Div.), Dhanbad,
14. Sri Ravi Narayan, Addl. Civil Judge (Jr. Div.), Dhanbad,
15. Ms. Moumita Guin, Addl. Civil Judge (Jr. Div.), Dhanbad,
16. Sri Manish Kumar Mishra, J.M. 1st Class, Dumka,
17. Sri Bankim Chandra Chatterjee, J.M. 1st Class, Dumka,
18. Md. Zaved Khan, Addl. Civil Judge (Jr. Div.), Garhwa,
19. Sri Ram Kumar Lal Gupta, Addl. Civil Judge (Jr. Div.), Garhwa,
20. Sri Nirbhay Prakash, Addl. Civil Judge (Jr. Div.), Garhwa,
21. Sri Bhupesh Chandra Samad, Addl. Civil Judge (Jr. Div.), Giridih,
22. Sri Shambhu Mahto, Addl. Civil Judge (Jr. Div.), Giridih,
23. Sri Pawan Kumar, Addl. Civil Judge (Jr. Div.), Giridih,
24. Sri Rajesh Ranjan Kumar, J.M. 1st Class, Godda,
25. Sri Gautam Kumar, J.M. 1st Class, Godda,
26. Sri Ravi Kumar Bhaskar, J.M. 1st Class, Godda,
27. Sri Uttam Sagar Rana, Addl. Civil Judge (Jr. Div.), Gumla,
28. Sri Mayank Maliaz, Addl. Civil Judge (Jr. Div.), Hazaribagh,
29. Ms. Nibha Ranjana Lakra, Addl. Civil Judge (Jr. Div.), Hazaribagh,
30. Ms. Kanchan Jashmeen Toppo, Addl. Civil Judge (Jr. Div.), Hazaribagh,
31. Ms. Satyabhama Kumari, Addl. Civil Judge (Jr. Div.), Jamshedpur,
32. Ms. Sanjibita Guin, Addl. Civil Judge (Jr. Div.), Jamshedpur,
33. Sri Walter Bhengra, J.M. 1st Class, Ghatshila,
34. Sri Ravi Prakash Tiwari, Addl. Civil Judge (Jr. Div.), Khunti,
35. Ms. Pooja, Addl. Civil Judge (Jr. Div.), Koderma,
36. Sri Kamlesh Behra, Addl. Civil Judge (Jr. Div.), Koderma,
37. Sri Achhat Srivastava, Addl. Civil Judge (Jr. Div.), Latehar,

38. Sri Manoj Kumar Indwar, Addl. Civil Judge (Jr. Div.), Lohardaga,
39. Sri Rakesh Ranjan, J.M. 1st Class, Pakur,
40. Sri Rakesh Raushan, Addl. Civil Judge (Jr. Div.), Ramgarh,
41. Ms. Santoshini Murmu, Addl. Civil Judge (Jr. Div.), Ranchi,
42. Sri Anuj Kumar, Addl. Civil Judge (Jr. Div.), Ranchi,
43. Ms. Shilpa Murmu, Addl. Civil Judge (Jr. Div.), Ranchi,
44. Sri Digvijay Nath Shukla, J.M. 1st Class, Sahebganj,
45. Sri Ashok Kumar, J.M. 1st Class, Rajmahal (Sahebganj),
46. Ms. Archana Mishra, J.M. 1st Class, Seraikela,
47. Sri Kumar Saurabh Tripathi, Addl. Civil Judge (Jr. Div.), Seraikela and
48. Sri Shera Samson Tirkey, Addl. Civil Judge (Jr. Div.), Simdega.
49. Sri Md. Umar, Railway Judicial Magistrate, Dhanbad,
50. Sri Rajiv Tripathi, Railway Judicial Magistrate, Daltonganj,
51. Sri Abhishek Kumar, Railway Judicial Magistrate, Deoghar (Madhupur),
52. Sri Rajesh Kumar No. II, Railway Judicial Magistrate, Ranchi,
53. Sri Manoranjan Kumar No. III, Railway Judicial Magistrate, Sahebganj,
54. Sri Dileep Rajeshwer Tirkey, Railway Judicial Magistrate, Chaibasa (Porahat) and
55. Sri Arpit Srivastava, J.M.-cum-Additional Railway Magistrate, Dhanbad.

Sub: - Nomination for attending Conference on Sentencing and Application of Probation of Offenders Act, 1958 and Probation of offender Rules, 1959 on **20th January, 2018** and training for The Railway Property (Unlawful Possession) Act, 1966 and Appreciation of Evidence, 1966 on **21st January, 2018** at Judicial Academy Jharkhand, Ranchi.

Sir,

I am directed to inform that the Court has been pleased to nominate you for attending Conference on Sentencing and Application of Probation of Offenders Act, 1958 and Probation of Offender Rules, 1959 on **20th January, 2018** and training for the Railway Property (Unlawful Possession) Act, 1966 and Appreciation of Evidence, 1966 on **21st January, 2018** at Judicial Academy Jharkhand, Ranchi and to report the Judicial Academy Jharkhand, Near Dhurwa Dam, Ranchi on 20.01.2018 at 9:30 AM in proper dress.

Accordingly, you are accorded necessary permission for attending the aforesaid course.

I am further directed to inform that the arrangement for stay for the participants have been made in Hostels at Judicial Academy Jharkhand, Near Dhurwa Dam, Ranchi from the evening of 19.01.2018 till 21.01.2018.

Yours faithfully,

Sd/- **R.K.Vaish**

Registrar (Administration)

Memo No. 5467 /Apptt.

Dated, Ranchi, the 15/12/2017

Copy forwarded to the Principal District & Sessions Judge Bokaro / Chaibasa / Chatra / Daltonganj / Deoghar / Dhanbad / Dumka / Garhwa / Giridih / Godda / Gumla / Hazaribagh / Jamshedpur / Khunti / Koderma / Latehar / Lohardaga / Pakur / Ramgarh / Sahebganj / Seraikella / Simdega including the Judicial Commissioner, Ranchi for information and needful / the Director, Judicial Academy Jharkhand, Ranchi for information and needful with reference to his letter no. 793/JAJ dated 29.11.2017 / the Member Secretary, JHALSA / the C.P.C./c, e-Courts Project, High Court of Jharkhand, Ranchi for information and getting uploaded the letter on the Court's website.


Registrar (Administration)